

**23.10.2007**

**CP 27/2007 (OA No.486/2006)**

Mr. Shailendra Shrivastava, Counsel for applicant.  
Mr. V.S. Gurjar, Counsel for respondents.

Learned counsel for the respondents submits that he has filed reply in Registry. The Registry is directed to place the same on record.

Learned counsel for the respondents has drawn our attention to the order dated 10.08.2007 (Annexure CP R/1) whereby the representation of the applicant dated 22.05.2006 has been decided pursuant to the judgment dated 20.12.2006 rendered by this Tribunal wherein it has been stated the request of the applicant has been considered and it has been found that the applicant does not fulfill the requisite qualification.

In view of this, the present Contempt Petition does not survive. However, it will be open for the applicant to challenge the order dated 10.08.2007 by filing substantive OA, if so advised and disposal of this Contempt Petition will not come in his way.

With these observations, the present Contempt Petition is disposed of. Notices issued to the respondents are hereby discharged.

*J. P. Shukla*  
**(J.P. SHUKLA)**  
**MEMBER (A)**

*M. L. Chauhan*  
**(M.L. CHAUHAN)**  
**MEMBER (J)**

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